

**THE CENTRAL EXCISES AND SALT (SECOND AMENDMENT) ACT, 1973**

No. 58 of 1973

[19th December, 1973.]

An Act further to amend the Central Excises and Salt Act, 1944.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Excises and Salt (Second Amendment) Act, 1973.

Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd day of November, 1973.

2. In the First Schedule to the Central Excises and Salt Act, 1944 (hereinafter referred to as the principal Act),—

Amendment of the First Schedule.

(i) in Item No. 6, for the entry in the third column, the entry "Two thousand rupees per kilolitre at fifteen degrees of Centigrade thermometer." shall be substituted;

(ii) in Item No. 7, for the entry in the third column, the entry "Four hundred and sixty-five rupees per kilolitre at fifteen degrees of Centigrade thermometer." shall be substituted.

3. (1) The Central Excises and Salt (Amendment) Ordinance, 1973, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

1 of 1944.

Ord. 3 of 1973.